

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

... Applicant/petitioner

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC (CIRP)

Order delivered on 08.06.2021

CORAM:

SH. R. VARADHARAJAN

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Pankaj Agarwal, Mr. Ravi Kumar, Advs. for IA-2216/2021

Mr. P. Nagesh, Sr. Adv. along with Mr. Rachit Mittal Adv. for Noida Authority (IA-1338/2019, 764/2020 and 2298/2021 and Respondent No. 03 in IA No. 2216 of 2021)

Mr. Anant Kumar Hajelay, Adv. for IA-2043/2021

Mr. Piyush Singh, Ms. Aditi Sinha, Advs. for IA-2467/2021

Mr. Saurabh Balwani, Adv. for Resolution Applicant (SMV Agencies Ltd.)

For the respondent

Mr. Akash Chatterjee, Adv.

Mr. Zorawar Singh, Adv. for R-3 (Authorised Representative) in I.A. 2216/2021

ORDER

Ld. Advocates for the parties are present.

In relation to IA/2298/2021 as well as IA/2043/2021 Ld.

Advocate seeks for time in relation to hearing of this matter.

Further, in relation to IA/2479/2021 it is brought to the notice of this Tribunal that an order of Hon'ble Delhi High Court on 09.03.2021 has been passed by which the application as filed by



the Applicant IA/2479/2021 is required to be disposed of within three months. Therefore, Ld.Counsel for the Applicant represents that even though the order was passed on 09.03.2021 since the notice of the said order was given only today, the three months period can be counted from today.

Taking into consideration these representations this application is also posted on **06.07.2021** along with other applications.

Sd/—

(R. VARADHARAJAN)
ACTG. PRESIDENT

Sd/—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)